

(2026) 03 P&H CK 1199

In the Punjab And Haryana At Chandigarh

Case No : Civil Writ Petition No. 1482 Of 2026

Talwandi Madho Co.Op L&C Society Ltd

APPELLANT

Vs

State Of Punjab And Ors

RESPONDENT

Date of Decision : 19-03-2026

Acts Referred:

Constitution Of India, 1950 — Article 226, 227

Citation : (2026) 03 P&H CK 1199

Hon'ble Judges : Jagmohan Bansal, J

Bench : Single Bench

Advocate : R.K. Girdhar, Aman Dhir, Roja Agnihotri

Final Decision : Disposed Of

Judgement

Jagmohan Bansal, J

1. The petitioner through instant petition under Article 226/227 of the Constitution of India is seeking direction to respondent to release payment with respect to work of P/L RCC Pipe NB in Shahkot along with interest @12% p.a.
2. Ms. Roja Agnihotri, who on advance notice is present in Court, accepts notice on behalf of respondent No.3 and filed Power of Attorney. Registry is directed to tag the same at an appropriate place.
3. Learned counsel for respondent No.3 submits that admitted liability would be discharged within 15 days from today.
4. Learned counsel for the petitioner submits that respondent may be subjected to interest @ 6% per annum from the date of passing bills.
5. In the wake of statement of learned State counsel, the petition stands disposed of with direction to release admitted liability within 15 days from today along with interest @ 6% per annum from the date of passing bills. It is made clear that if payment is not released within aforesaid period, the rate of interest would be 9% from the expiry of said period.

6. Pending application(s), if any, stands disposed of.